

for the multi-purpose schools in Punjab?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Nil.

(b) Rs. 1,56,900.

Houses for Scheduled Castes in Punjab

1659. Shri Sadhu Ram: Will the Minister of Home Affairs be pleased to state:

(a) the total number of colonies for Scheduled Castes and other Backward Tribes proposed to be constructed in the Punjab State during the Second Five Year Plan;

(b) the sites selected for the construction of such colonies;

(c) the amount allotted for the construction of each; and

(d) the total number of families that are proposed to be rehabilitated during the course of the Plan?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (d). The required information is being collected and will be laid on the Table of the House as soon as received.

Multi-purpose Projects for Backward Areas in Punjab

1660. Sardar Iqbal Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of special multi-purpose projects started for the development of backward areas in Punjab; and

(b) the assistance rendered by the Central Government in this regard?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Nil.

(b) Does not arise.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:

(1) G.S.R. No. 115, dated the 15th March, 1958, making certain amendments to the Indian Administrative Service (Recruitment) Rules, 1954, Indian Police Service (Recruitment) Rules, 1954, Indian Administrative Service (Regulation of Seniority) Rule, 1954, Indian Police Service (Regulation of Seniority) Rules, 1954, Indian Administrative Service (Cadre) Rules, 1954, Indian Police Service (Cadre) Rules, 1954, Indian Administrative Service (Pay) Rules, 1954, Indian Police Service (Pay) Rules, 1954, Indian Police Service (Uniform) Rules, 1954, All India Services (Discipline and Appeal), Rules, 1955, and the All India Services (Provident Fund) Rules, 1955.

(2) G.S.R. No. 122, dated the 15th March, 1958, making certain amendment to the Indian Police Service (Uniform) Rules, 1954.

(3) G.S.R. No. 123, dated the 15th March, 1958, making certain amendment to the Indian Administrative Service (Regulation of Seniority) Rules, 1954.

(4) G.S.R. No. 124, dated the 15th March, 1958, making certain amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954.

(5) G.S.R. No. 125, dated the 15th March, 1958, making certain amendment to the Indian Civil Service Provident Fund Rules, 1942.

(6) G.S.R. No. 126, dated the 15th March, 1958, making certain amendments to the Indian Civil